

# ACT No. I OF 1897.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL,

(Received the assent of the Governor General on the 14th  
January, 1897.)

An Act to amend Act XXXVII of 1850 (*for regulating Inquiries into the behaviour of Public Servants*).

WHEREAS it is expedient to amend Act XXXVII of 1850 (*for regulating Inquiries into the behaviour of Public Servants*); It is hereby enacted as follows:—

1. The said Act XXXVII of 1850 may be called the Public Servants (Inquiries) Act, 1850.

Title of Act XXXVII, 1850.

2. In the preamble to the said Act, after the word "removable" the words "from their appointments" shall be inserted, and for the words "the East India Company" the word "India" shall be substituted.

Amendment of preamble to Act XXXVII, 1850.

3. In section 2 of the said Act, for the words "the East India Company, not removable from his office without the sanction of the same Government," the words "the Government, not removable from his appointment without the sanction of the Government," shall be substituted.

Amendment of section 2, Act XXXVII, 1850.

4. For section 23 of the said Act the following section shall be substituted, namely:—

Substitution of new section for section 23, Act XXXVII, 1850.

"23. The powers of the Government under this Act may in all cases be exercised by the Governor General in Council, and when the person accused can be removed from his appointment by the Local Government, those powers may also be exercised by the Local Government."

Powers of Government under this Act by whom exercisable.